

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 18(ND)11**  
**CA. NO.**

**CORAM:**


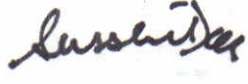

**PRESENT: SH. R. VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 07.09.2016**

**NAME OF THE COMPANY: M/s Sh. Vivek Malani V/s. M/s. Krishna Mills Ltd.**


**SECTION OF THE COMPANIES ACT: 397/398**

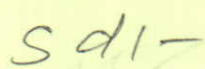
<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
1.	Hemant Sharma	Advocate	R-6	
2	Shushil Daga	Advocate	Petitioner cum	
3.	Mohan Malani	Share holder		

**ORDER**

Learned counsel for the parties are present. Shri Shushil Daga Learned counsel has appeared on behalf of petitioner no.1. He seeks and is given a week's time to file the Vakalatnama. Shri Mohan Malani claiming to be a shareholder and given consent to the petitioner to file the petition has appeared in person. He seeks and is given 3 weeks time for moving an application for impleading him as a petitioner in the matter.

List on 03.10.2016

  
(R.Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)